वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 898/0-88/2022 दिनांक 07/09/2022

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and action taken report in compliance of order dated-11.07.2022 in O.A. No.-406/2022 Narendra Singh V/s State of U.P.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

1- "Mr. Narendra Singh son of Vijay Pal Singh resident of Village Parsoli, Tehsil-Mant, District-Mathura has sent the present letter petition, which has been treated and registered as Original Application, complaining that Hari singh son of Ramnarain resident of Village-Parsoli, Tehsil-Mant, District-Mathura is running brick kiln at the distance of 400 meter from the village abadi in violation of Uttar Pradesh Government Notification dated-27.06.2012 prohibiting running of brick kiln within one kilometer from hospital, religious places, town area, residential are etc.
2- In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and District Magistrate, Mathura Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the application, verify the factual position and take requisite remedial action by following due process of law, State PCB will be the Nodal agency for coordination and compliance.
3- Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
4- List the matter for further consideration on 19.09.2022."

In the compliance of above directions an inspection of the Brick Kiln mentioned in the order of Hon'ble Tribunal, was carried out by a joint inspection team comprising of the officials from the offices of District Magistrate, Mathura and UP Pollution Control Board, Mathura inspected the Brick Kiln mentioned in the order on dated-05.08.2022.

Accordingly a factual and action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

Your faithfully,

07/9/2022
Regional Officer

C.C :-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District Magistrate, Mathura.

Regional Officer

Report regarding Hon'ble NGT Dated 11-07-2022 in OA No. 406/2022.

Pursuant to the direction given by Hon'ble NGT in the order passed on dated 11.07.2022 in Original Application No. 406/2022. The main relevant contents of the order are as under :-

1- "Mr. Narendra Singh son of Vijay Pal Singh resident of Village Parsoli, Tehsil-Mant, District-Mathura has sent the present letter petition, which has been treated and registered as Original Application, complaining that Hari singh son of Ramnarain resident of Village-Parsoli, Tehsil-Mant, District-Mathura is running brick kiln at the distance of 400 meter from the village abadi in violation of Uttar Pradesh Government Notification dated-27.06.2012 prohibiting running of brick kiln within one kilometer from hospital, religious places, town area, residential are etc.

2- In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and District Magistrate, Mathura Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the application, verify the factual position and take requisite remedial action by following due process of law, State PCB will be the Nodal agency for coordination and compliance.

3- Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4- List the matter for further consideration on 19.09.2022."

In compliance of the above order, the following officials from the offices of District Magistrate, Mathura and UP Pollution Control Board, Mathura inspected the site mentioned in the order on dated 11.07.2022.

1. **Mr. IndraNandan Singh** - **SDM Maant Mathura**
2. **Dr. Yogender Kumar** - **RO UPPCB Mathura**

The following officers were also present at the time of inspection:-

3. **Mr. Brajesh Kumar** - **Nayab Tehsildar, Tehsil-Mant, Mathura .**
4. **Kunwar Santosh Kumar** - **AEE, UP Pollution Control Board, Mathura.**

A joint inspection of site was carried out on dated 05.08.2022.The details are as under:-

1. As per Office records, the referenced brick kiln is established in the name of M/s Vaishnavi Brick Udyog (Old name M/s P.B.H. entudyog) , located at Khasra no.-209, 143, Bajnamarg, Parsoli, Tehsil-Mant, District-Mathura. At the time of inspection The brick kiln was not found operational.
2. At the time of inspection physical verification of four dimension of the brick kiln was done, which are as follows-

Santosh (AEE) N.T.I(M)

i) The main population of village Parsoli is situated at a distance of about 410 meters to the east of the Brick kiln.

ii) The Brick kiln is located above about 750 meters from the other brick kiln.

iii) There is a open agriculture land in the North & South direction.

iv) The Brick kiln is situated at the distance of 500 mtr form the Yamuna Express-way.

v) The Brick kiln is situated at the distance of 50 mtr from the Parsoli link road.

vi) No hospital, school, population is situated within a radius of 200 meters from the Brick kiln.

vii) No orchard is situated within a radius of 1.5 km (East & West), 300 mtr radius (North & South) from the Brick kiln.

3. The Geo-Coordinates of the Brick Kiln are Latitude-27-8776059 & Longitude-77-6865524.
4. As per the Office record , the said Brick kiln has obtained CTE from RO UPPCB Mathura vide letter No. 1751/NOC-666/11, Dated-31.03.2011 is Annexed at Annexure-1
5. As per the Office record , the said Brick kiln has obtained CTO from RO UPPCB Mathura vide letter No. 81080/UPPCB/Mathura(UPPCBRO)/CTO/water/MATHURA/2019 Dated 01.01.2020 and letter no. 81081/UPPCB/Mathura(UPPCBRO)/CTO/air/MATHURA/2019 Dated 01.01.2020 and the same was valid up to 31/07/2023 is Annexed at Annexure-2 but due to the non-compliance of Air consent conditions, the Air consent order has been revoked vide letter no -154/v-93/2022 Dated-30/04/2022 is annexed at annexure-3 and recommended to Head Office for action taken under section-31A of Air (Prevention and Control of Pollution)Act 1981vide letter no-155/v-93/2022 Dated-02/05/2022 is annexed at annexure -4
6. After making the inspection of said Brick Kiln in compliance of Hon'ble NGT Order Dated 11/07/2022 the letter has been resent to HO for action taken against the Brick Kiln under section-31A of Air (Prevention and Control of Pollution)Act 1981vide letter no-738/O-88/2022 Dated-06.08.2022 is Annexed at Annexure-5

A factual and action taken report is being submitted for kind perusal and further action in this regard.

Santosh

Kunwar Santosh Kumar
AEE, UP Pollution Control Board,
Mathura

06/09/22

Mr. Brajesh Kumar
Nayab Tehsildar, Tehsil-Mant,
Mathura

06/9/2022

Dr. Yogender Kumar
RO UPPCB Mathura

Mr. IndraNandan Singh
SDM Maant Mathura 06/09/22

Annexure-1

फोन नं0– 2490921

क्षेत्रीय कार्यालय
उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड
65 ए, बल्देव पुरी, महोली रोड
मथुरा

पत्रांक: 1751 / NOC–666/11 दिनांक: 31/03/11

सेवा में,

मेसस पी0बी0एच0 ईट उद्योग
द्वारा श्री भरत कुमार मित्तल पुत्र श्री गोविन्द प्रसाद मित्तल,
निवासी–ऐदलगढी, तहसील–मॉट,
जनपद–मथुरा।

विषय–: पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन दिनांक शून्य जो इस कार्यालय में दिनांक 20.01.2011 को प्राप्त हुआ है, का सन्दर्भ लें। आपके आवेदन पत्र पर विचार किया गया हैं तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तो एवं सामान्य शर्तो (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती हैं।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणो के लिए ही निर्गत किया जा रहा है।

क–	स्थल	खसरा सं0–209, 143, बाजना मार्ग, पारसौली, तहसील–मॉट, जनपद मथुरा।
ख–	उत्पादन	ईट–20000 प्रतिदिन
ग–	मुख्य कच्चामाल	मिट्टी, पानी ईट निर्माण हेतु
घ–	उपयुक्त ईधन एंव उसकी मात्रा–	कोयला लगभग 3.0 टन प्रतिदिन

उपर्युक्त विषय में किसी भी प्रकार के परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त करना अनिवार्य होगा ।

2. घरेलू बहिश्राव जिसकी मात्रा 1.5 किली/दिन से अधिक न होगी को सेप्टिक टैंक/सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानको के अनुरूप शुद्धीकृत कर निस्तारित किया जायेगा।
3. उत्पादन प्रक्रिया में जल का उपयोग मिट्टी भिगोने में 20 किली/दिन किया जायेगा। उक्त प्रक्रिया से किसी भी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
4. भट्ठे के चारो ओर यथा प्रस्तावित समुचित हरित पट्टिका विकसित की जाये तथा एवं भूमि पर जल छिडकाव किया जाये।
5. जल एवं वायु प्रदूषण नियंत्रण अधिनियमों के अनुपालन के सम्बन्ध में प्रेषित शपथ पत्र में दी गई वचनबद्धता का अक्षरसः अनुपालन किया जाये।
6. उद्योग की स्थापना एवं संचालन इस प्रकार से किया जाये कि पर्यावरण पर न्यूनतम प्रतिकूल प्रभाव पड़े तथा कोई भी क्रिया कलाप जनहित के प्रतिकूल नही की जायेगी।
7. अनापत्ति प्रमाण पत्र की शर्तो की अनुपालन आख्या प्रत्येक माह बोर्ड को प्रेषित की जायेगी तथा ट्रायल उत्पादन से दो माह पूर्व सहमति जल एवं सहमति वायु हेतु निर्धारित प्रपत्र पर आवेदन कर दिया जाये। ट्रायल उत्पादन प्रारम्भ करने के पूर्व इस कार्यालय से निरीक्षण कराया जाय तथा बोर्ड से सहमति जल एवं वायु प्राप्त कर ही उत्पादन कार्य प्रारम्भ किया जायेगा।

कृ0प0उ0.....2

8. जिला पंचायत एवं जिला प्रशासन/खनन विभाग से अनुज्ञा पत्र प्राप्त कर इस कार्यालय को प्रेषित किया जाये।
9. सक्षम अधिकारी द्वारा प्रदत्त भू–उपयोग प्रमाण पत्र प्राप्त कर एवं निकटतम ईंट भट्ठे की दूरी सत्यापित कराकर इस कार्यालय को एक माह में प्रस्तुत किया जाना सुनिश्चित करें।
10. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 02.4.96 में जारी निर्देशों एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के प्राविधानो का पूर्णतः पालन किया जायेगा
11. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत जारी अधिसूचना सं0 80–763(ई) दिनांक 14.9.99 एवं तत्पश्चात् नवीनतम जारी अधिसूचना सं0 773 दिनांक 27.8.2003 में जारी निर्देशों का पूर्णतः पालन किया जायेगा। जिसके अन्तर्गत निकटतम थर्मल पावर स्टेशन से फ्लाई ऐश/राख 25 प्रतिशत (भार के अनुपात में) मिट्टी के साथ मिलाकर ईट निर्माण किये जाने के सम्बन्ध में माननीय उच्च न्यायालय इलाहबाद द्वारा जारी आदेशों का अनुपालन किया जाये।
12. ईट भट्ठे से निकले वायु उत्सर्जन को चिमनी से जुड़ने वाली प्रत्येक नालियों पर बैफिल्ड सेटलिंग चैम्बर (सी0बी0आर0आइ0 रूडकी/मै0 टीम एनर्जी सिस्टम की संलग्न परियोजना रिपोर्ट के अनुसार) निर्मित कर भू–तल से 30 मीटर ऊँची चिमनी द्वारा वायु उत्सर्जित किया जायेगा। वायु उत्सर्जन नमूना एकत्र करने हेतु बोर्ड मानकों के अनुरूप पोर्ट होल, प्लेटफार्म एवं सीढ़ी स्थापित की जाय।

यह अनापत्ति प्रमाण पत्र दिनांक 31.12.2011 तक वैध है। शर्तो के संशोधन का अधिकार बोर्ड के पास सुरक्षित है। शर्तो का पालन न पाये जाने पर यह अनापत्ति प्रमाण पत्र निरस्त (रिवोक) किया जा सकतीं है।

भवदीय

(आर0के0 सिंह)
क्षेत्रीय अधिकारी

पृ0सं0 उक्त दिनांक

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी प्रशासन, मथुरा ।
2. मुख्य पर्यावरण अभियन्ता (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
3. अपर मुख्य अधिकारी, जिला पंचायत, मथुरा।
4. महाप्रबन्धक, जिला उद्योग केन्द्र, मथुरा।

क्षेत्रीय अधिकारी

नमूना खसरा 21

परगना व तहसील ..... जिला ..... सन् ..... फसली

क्षेत्रफल हैक्टे0 में या बस्ती बीघा में	खतौनी खाते की संख्या	खतौनी के भाग 1 के वर्गीकरण के अनुसार खातेदार का नाम	खतौनी के भाग 2 के वर्गीकरण के अनुसार खाते दारों का नाम आदि कोई हो	सिंचाई की रीति और कुएँ	कृषक भूमि फसली वाली का क्षेत्रफल									दो फसली क्षेत्रफल		मिलान खसरा के रत्नों के अनुसार अकृषिक ("बेनाम फसल दाली भूमि" का ब्यौरा)		प्रत्येक खेत के पूरे या हुये वृक्षों की संख्या और किस्म	टिप्पणी
					खरीफ क्षेत्रफल			रबी क्षेत्रफल			जायद क्षेत्रफल								
					फसल का नाम	सिंचा हुआ	अनसिंचा	फसल का नाम	सिंचा हुआ	अनसिंचा	फसल का नाम	सिंचा हुआ	अनसिंचा	सिंचा हुआ	अनसिंचा	भूमि की श्रेणी	क्षेत्रफल		
2	3		5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
[illegible]	[illegible]	[illegible]	—	[illegible]	—	—	[illegible]	[illegible]	[illegible]	—	—	—	—	—	[illegible]	[illegible]	[illegible]	0	0

1. प्रार्थना पत्र सं० [illegible]
2. खातेदार का नाम [illegible]
3. [illegible] 8-12-17
4. [illegible] 8-12-17
5. [illegible] 8-12-17
6. [illegible]
7. [illegible]

नकल कसा [illegible]
मिलान कर्ता [illegible]

ग्राम-पतिलिया
Malty
तहसीलदार
गोट (मथुरा)

तहसीलदार गोट, मथुरा

Annexure-2

U.P. Pollution Control Board

CONSENT ORDER

Dated : 01/01/2020

Ref No. -
81080/UPPCB/Mathura(UPPCBRO)/CTO/water/
MATHURA/2019

To ,

Shri HARI SINGH
M/s VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG)
KHASRA N0-209, 143, BAJNA MARG, TEHSIL-MAANT, MATHURA.,MATHURA,281201
MATHURA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG)

Reference Application No :7094649 **Dated :01/01/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 16/12/2019 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Arvind Kumar Digitally signed by Arvind Kuma Date: 2020.01.0 15:11:48 +05'30

For and on behalf of U.P. Pollution Control Board

Regional Officer
MATHURA

Enclosed : As above
(condition of consent):

Copy to: Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow.

Arvind Kumar Digitally signed by Arvind Kum Date: 2020.01.0 15:12:04 +05'3

Regional Officer
MATHURA

U.P. POLLUTION CONTROL BOARD, LUCKNOW

ˌexure to Consent issued to M/s.VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG)

ˌde

Consent Order No. 7094649/ Water

Dated : 01/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks-20000 pcs/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

ıe Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by .strict Environment Impact Assessment Authority (DEIAA)/SEIAA. Validity of this consent shall ɔe void if Environmental Clearance's validity lapses as this consent are being given in view of same.
2. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations
3. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack at all times.
4. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
5. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. is used.
6. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
7. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
8. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
9. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
10. Brick kiln shall not operate D.G set without acoustic enclosure.
11. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat, GST and Mining Department within three month from date of issue of this consent to operate.
13. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
14. The brick kiln should installed lightning arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.
15. Compliance report of this consent order must be sent to this office within two months.
16. Ash content should be used for low lying land filling in a scientific manner.
17. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.
18. The brick kiln should regularly maintain Air Pollution Control System (APCS) so that it meet stipulated standards.
19. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.
20. The Brick Kiln shall be converted as per jig-jack technology before next season.
21. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others
22. The industry shall meet the following National Ambient Air Quality standards in respect of Noise.
Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
23. Brick Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
24. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
25. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
26. The Brick kiln will submit revised lease deed one month prior to the expiry of the same. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
27. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining

brick clay to be used as raw material for the manufacture of Bricks.
28. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection.
29. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
30. In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

Issued with the permission of competent authority .

Arvind Kumar

Digitally signed by Arvind Kumar
Date: 2020.01.01 15:12:30 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer
MATHURA

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
81081/UPPCB/Mathura(UPPCBRO)/CTO/air/MATHURA/2019

Dated : 01/01/2020

To ,

Shri HARI SINGH
M/s VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG)
KHASRA N0-209, 143, BAJNA MARG, TEHSIL-MAANT, MATHURA.,MATHURA,281201
MATHURA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG)

Reference Application No. 7094844

Dated : 01/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s VAISHNAVI EENT UDYOG (OLD NAME P B H ENT UDYOG). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/12/2019 to 31/07/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Arvind Kumar Digitally signed by Arvind Kumar Date: 2020.01.0 15:10:32 +05'30

For and on behalf of U.P. Pollution Control Board

Regional Officer
MATHURA

Enclosed : As above
(condition of consent):

Copy to: Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow.

Arvind Kumar Digitally signed by Arvind Kum Date: 2020.01.0 15:10:49 +05'3

Regional Officer
MATHURA

U.P. Pollution Control Board

Dated : 01/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks-20000 pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Brick Kiln	Turi	1	Particulate Matter	30 Meter

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	750 mg/nm3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

ne Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by istrict Environment Impact Assessment Authority (DEIAA)/SEIAA. Validity of this consent shall be void if Environmental Clearance's validity lapses as this consent are being given in view of same.
2. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations
3. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack at all times.
4. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
5. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. is used.
6. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
7. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
8. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
9. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
10. Brick kiln shall not operate D.G set without acoustic enclosure.
11. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat, GST and Mining Department within three month from date of issue of this consent to operate.
13. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
14. The brick kiln should installed lightning arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.
15. Compliance report of this consent order must be sent to this office within two months.
16. Ash content should be used for low lying land filling in a scientific manner.
17. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.
18. The brick kiln should regularly maintain Air Pollution Control System (APCS) so that it meet stipulated standards.
19. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.
20. The Brick Kiln shall be converted as per jig-jack technology before next season.
21. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others
22. The industry shall meet the following National Ambient Air Quality standards in respect of Noise.
Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
23. Brick Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
24. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
25. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
26. The Brick kiln will submit revised lease deed one month prior to the expiry of the same. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
27. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining

Brick clay to be used as raw material for the manufacture of Bricks.
28. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection.
29. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
30. In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

Issued with the permission of competent authority .

Arvind Kumar
Digitally signed by Arvind Kumar
Date: 2020.01.01 15:11:07 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer
MATHURA

Annexure-3

वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in
ट्यूटर हैण्डल :- @UppcbMathura

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए; बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 154 / V-93 / 2022 दिनांक 30/4/22

सेवा में,

मै0 वैष्णवी ईंट उद्योग (पुराना नाम–पी0बी0एच0 ईंट उद्योग),
खसरा नं0 209, ग्राम–पारसौली,
तहसील–मॉट, जनपद–मथुरा।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–21 के अन्तर्गत निर्गत सशर्त सहमति (वायु) को निरस्त किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त सन्दर्भित विषय के सम्बन्ध में इस कार्यालय द्वारा आपके ईंट भट्ठे को संचालन हेतु सहमति आदेश सं0–81081/UPPCB/Mathura(UPPCBRO)/CTO/Air/Mathura/2019 दिनांक 01.01.2020 द्वारा सशर्त सहमति (वायु) प्रदान की गयी। अग्रेतर मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 नम्बर 93/2021 मुकेश कुमार अग्रवाल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 21.12.2021 के अनुपालन में दिनांक 28.03.2022 को ईंट भट्ठा स्थल के निरीक्षण के आधार पर आप द्वारा निर्गत सहमति (वायु) की शर्त सं0–09 एवं विशिष्ट शर्त की विन्दु संख्या–04 व 08 का अनुपालन नहीं किया जा रहा है। ईट भटठे द्वारा उ0प्र0 ईट भट्ठा (स्थापना हेतु स्थल माप दण्ड) नियमावली 2012 के प्राविधानों के अन्तर्गत ईंट भट्ठे के चारों ओर 10 मीटर चौड़ी हरित पट्टिका अथवा 3.0 मीटर ऊँची दीवार (प्रवेश व निकास को छोड़कर) बनाई नहीं गयी है। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में पक्की/मेटालिक रोड की स्थापना नहीं की गयी है।

उपरोक्त परिस्थिति को दृष्टिगत रखते हुए आपके ईंट भट्ठे को कार्यालय के आदेश सं0–81081/UPPCB/Mathura(UPPCBRO)/CTO/Air/Mathura/2019 दिनांक 01.01.2020 द्वारा जारी सशर्त सहमति (वायु) प्रमाण पत्र को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–21 (4) के प्राविधानों के आधार पर निरस्त की जाती है तथा निर्देशित किया जाता है कि उक्त स्थल पर बिना बोर्ड सहमति (वायु) प्राप्त किये ईंट भट्ठे का संचालन न किया जाये।

भवदीय

संलग्नकः यथोपरि।

29/04/2022
(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि–निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. अपर जिलाधिकारी (वि0/रा0), मथुरा।
3. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अपर मुख्य अधिकारी, जिला पंचायत, मथुरा।
5. सहायक आयुक्त वाणिज्य कर विभाग, मथुरा।
6. जिला खनन अधिकारी, मथुरा।

29/04/2022
क्षेत्रीय अधिकारी (प्र0)

Annexure-4

[redacted]

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 155/V-93/2022 दिनांक 02/5/22

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–4),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः **मै0 वैष्णवी ईंट उद्योग (पुराना नाम–पी0बी0एच0 ईंट उद्योग), खसरा नं0 209, ग्राम–पारसौली तहसील–मॉट, जनपद–मथुरा के विरूद्ध वायु अधिनियम 1981 की धारा–31ए के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त सन्दर्भित विषय के सम्बन्ध में अवगत कराना है कि मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 नम्बर 93/2021 मुकेश कुमार अग्रवाल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 21.12.2021 के अनुपालन में इस कार्यालय द्वारा दिनांक 28.04.2022 को ईंट भट्ठा स्थल का निरीक्षण किया गया। निरीक्षण आख्या के आधार पर ईट भटठा संचालित पाया गया। उक्त ईंट भट्ठे के विरूद्ध आयुक्त महोदय, आगरा मण्डल, आगरा के ई–मेल दिनांक 12.04.2022 (प्रति संलग्न) द्वारा शिकायती पत्र प्राप्त हुआ है। ईट भटठा उ0प्र0 ईट भटठा (स्थापना हेतु स्थल माप दण्ड) नियमावली 2012 लागू होने के पश्चात अर्थात 2021 से स्थापित व संचालित हैं। ईंट भट्ठे को अधिनियम के आदेश पत्र दिनांक 01.01.2020 द्वारा सशर्त सहमति (जल/वायु) निर्गत की गयी है, जो कि दिनांक 31.07.2023 तक वैध है। ईंट भट्ठे द्वारा सशर्त सहमति में उल्लिखित शर्तों की अनुपालन आख्या प्रस्तुत नहीं की गयी है। उद्योग स्थल से ग्राम–पारसौली के मध्यम की दूरी लगभग 450 मीटर है, जो 2012 की नियमावली के विरूद्ध है। उद्योग द्वारा सहमति की शर्त सं0–09 एवं विशिष्ट शर्त की विन्दु संख्या–04, 08 का अनुपालन नहीं किया जा रहा है। उद्योग द्वारा 2012 की नियमावली के अनुपालन में भट्ठे के किनारे 10 मीटर चौड़ी हरित पट्टिका/03 मीटर ऊँची दीवार (प्रवेश व निकास को छोड़कर) बनायी नहीं गयी है। मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश के अनुपालन में ईट भटठे द्वारा पक्की/मेटालिक रोड की स्थापना नहीं की गयी है। ईंट भट्ठे से होने वाले फ्लू गैस उत्सर्जन के नमूने के एकत्रण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाइड लाइन के अनुरूप सीढ़ी, मानीटरिंग प्लेटफार्म की व्यवस्था नहीं की गयी है। तद्नुसार सशर्त जारी सहमति (वायु) को कार्यालय द्वारा दिनांक 30.04.2022 को निरस्त कर दिया गया है।

अतः उपरोक्त को दृष्टिगत रखते हुए उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथा संशोधित) की धारा–31ए वायु अधिनियम के अन्तर्गत कार्यवाही किये जाने की संस्तुति की जाती है।

भवदीय

संलग्नकः यथोपरि।

02/05/2022
(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मण्डालायुक्त महोदय, आगरा मण्डल, आगरा को उनके ई–मेल दिनांक 12.04.2022 के अनुक्रम में।
2. जिलाधिकारी महोदय, मथुरा।
3. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

30/5/22

02/05/2022
क्षेत्रीय अधिकारी (प्र0)

Annexure-5

वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 730/0-80/2022 दिनांक 06/08/2022

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–4),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–406/2022 नरेन्द्र सिंह बनाम स्टेट आफ उ0प्र0 में पारित आदेश दिनांक 11.07.2022 के अनुपालन में मै0 वैष्णवी ईंट उद्योग (पुराना नाम–पी0बी0एच0 ईंट उद्योग), खसरा नं0 209, ग्राम–पारसौली तहसील–मॉट, जनपद–मथुरा के विरूद्ध वायु अधिनियम 1981 की धारा–31ए के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त सन्दर्भित विषय के सम्बन्ध में अवगत कराना है कि मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–406/2022 नरेन्द्र सिंह बनाम स्टेट आफ उ0प्र0 में पारित आदेश दिनांक 11.07.2022 के अनुपालन में इस कार्यालय के प्राधिकृत अधिकारी/कर्मचारी द्वारा दिनांक 05.08.2022 को ईंट भट्ठा स्थल का निरीक्षण किया गया। निरीक्षण आख्या के आधार पर ईट भटठा का संचालन सीजन आफ होने के कारण बन्द पाया गया। ईट भटठा उ0प्र0 ईट भटठा (स्थापना हेतु स्थल माप दण्ड) नियमावली 2012 लागू होने के पश्चात अर्थात 2019 से संचालित हैं। ईंट भट्ठे को अधिनियम के आदेश पत्र दिनांक 01.01.2020 द्वारा सशर्त सहमति (जल/वायु) निर्गत की गयी थी, जिसकी वैधता दिनांक 31.07.2023 तक थी। परन्तु उक्त ईंट भट्ठे द्वारा सशर्त सहमति में उल्लिखित शर्तों की अनुपालन न किए जाने के कारण सहमति वायु को इस कार्यालय के पत्रांक–154/वी–93/2022 दिनांक 30.04.2022 के माध्यम से रिवोक किया जा चुका है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए ईंट भट्ठे के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथा संशोधित) की धारा–31ए वायु अधिनियम के अन्तर्गत कारण बताओ नोटिस/बन्दी आदेश की कार्यवाही किये जाने की पुनः संस्तुति की जाती है।

भवदीय

06/08/2022
(डा0 योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

(AEE)

वी ईंट उद्योग (पूर्व नाम बी0पी0एच0 ईंट उद्योग), खसरा सं0–209, ग्राम–पारसौली, बाजना मार्ग, ोल–मांट, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–406/2022 नरेन्द्र सिंह बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 11.07.2022 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरीकर्ताओं द्वारा दिनांक 05.08.2022 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय श्री हरी सिंह, भट्ठा प्रतिनिधि के रूप में उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 वैष्णवी ईंट उद्योग (पूर्व नाम पी0बी0एच0 ईंट), खसरा सं0 209, ग्राम–पारसौली, बाजना मार्ग, तहसील–मांट, मथुरा नाम से स्थापित है।
2. निरीक्षण के समय ईंट भट्ठे के चारों दिशाओं का भौतिक सत्यापन किया गया, जो निम्नवत् हैं–
   i. ईंट भट्ठे के पूर्व दिशा में लगभग 410 मी0 की दूरी पर ग्राम–पारसौली की मुख्य आबादी स्थित है।
   ii. ईंट भट्ठे के पश्चिम दिशा में लगभग 750 मी0 की दूरी पर अन्य भट्ठा मै0 ओ0पी0एन0 ईंट भट्ठा स्थित है।
   iii. ईंट भट्ठे के उत्तर दिशा में कृषि योग्य खाली भूमि है।
   iv. ईंट भट्ठे के दक्षिण दिशा में कृषि योग्य खाली भूमि तत्पश्चात् यमुना एक्सप्रेस–वे लगभग 500 मी0 की दूरी पर स्थित है।
   v. ईंट भट्ठे के दक्षिण पूर्व में लगभग 50 मी0 की दूरी पर पारसौली लिंक रोड़ स्थित है।
   vi. सन्दर्भित ईंट भट्ठे से 200 मी0 की त्रिज्या में कोई अस्पताल, स्कूल, आबादी तथा 1.5 कि0मी0 की दूरी पर पूर्व एवं पश्चिम दिशा में कोई बाग–बगीचा एवं 300 मी0 की दूरी पर उत्तर एवं दक्षिण दिशा में बाग–बगीचा आच्छादित नहीं है।
3. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.8776059 एवं देशांतर–77.6865524 हैं। निरीक्षण के समय लिये गये फोटाग्राफ्स संलग्न हैं।

4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक 1751/एन0ओ0सी0–666/11 दिनांक–31.03.2011 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया था परन्तु 27 जून, 2012 के पूर्व सहमति जल/वायु प्राप्त न होने के कारण मा0 उच्च न्यायालय, इलाहाबाद के अनुपालन में उक्त संदर्भित ईंट भट्ठे को जारी अनापत्ति प्रमाण पत्र विधि मान्य नहीं है।
5. उक्त संदर्भित ईंट भट्ठे को इस कार्यालय के पत्रांक 81081/UPPCB/Mathura(UPPCBRO)/CTO/air/MATHURA/2019 दिनांक 01.01.2020 द्वारा सशर्त सहमति वायु निर्गत की गयी थी परन्तु उक्त ईंट भट्ठे द्वारा सहमति शर्तों का अनुपालन न किये जाने के दृष्टिगत ईंट भट्ठे को जारी सहमति वायु को कार्यालय के पत्रांक 154/वी–93/2022 दिनांक 30.04.2022 द्वारा रिवोक किया जा चुका है (छायाप्रति संलग्न) तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत कार्यवाही हेतु पत्र इस कार्यालय के पत्रांक 155/वी–13/2022 दिनांक 02.05.2022 द्वारा पूर्व में प्रेषित किया जा चुका है (छायाप्रति संलग्न)।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 406/2022 नरेन्द्र सिंह बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 11.07.2022 के अनुपालन में उक्त ईंट भट्ठे के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत कारण बताओ नोटिस/बन्दी आदेश जारी किये जाने की पुनः संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

8/8/2022
(शैलेश मौर्या)
अनुश्रवण सहायक

06/08/22
(कुँवर सन्तोष कुमार)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय।

06/08/2022